

476

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/00857/2019

Dated this Wednesday the 18th day of December, 2019

**CORAM : DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)
RAVINDER KAUR, MEMBER (JUDICIAL)**

1. Arpita Khare, Wife of Gaurav Kumar Srivastava
Date of birth : 01.02.1993 (age : 26 years 10 months)
working as : Inspector (Preventive Officer) (Group "B" post)
in the Office of Chief Commissioner of Customs,
New Customs House, Mumbai Zone – 1, Ballard Estate,
Chhatrapati Shivaji Maharaj Terminus (CSMT),
Mumbai 400 001, and residing at : 204, 2nd Floor,
Red Rose Cooperative Housing Society, Sector -02, Vashi,
Navi Mumbai 400 703, State of Maharashtra.
2. Gaurav Kumar Srivastava, Son of Girish Chandra Srivastava,
Date of Birth : 30.04.1991, age : 28 years 08 months,
working as : Inspector (Preventive Officer) (Group "B" post),
in the office of Chief Commissioner of Customs, CSMIA,
SAHAR, Andheri, Mumbai and residing at : 204, 2nd Floor,
Red Rose Cooperative Housing Society, Sector – 02, Vashi,
Navi Mumbai 400 703, State of Maharashtra. . . . *Applicants*

(By Advocate Shri R.G.Walia)

VERSUS

1. Union of India, Through – The Secretary, Ministry of Finance,
Department of Revenue, North Block, New Delhi 110 001.
2. The Chairman, Central Board of Excise & Customs,
Ministry of Finance, North Block, New Delhi 110 001.
3. The Chief Commissioner of Customs, Zone I,
Mumbai Customs Zone – I, New Custom House, Ballard Estate,
Mumbai 400 001.
4. The Commissioner of Customs (General),
Mumbai Customs Zone -1, New Customs House, Ballard Estate,
Mumbai 400 001.
5. Department of Personnel & Training (DOPT),
Through its Secretary, Lok Nayak Bhavan, Khan Market,
New Delhi 110 003.
6. The Chief Commissioner of Customs, Chennai-VIII (General)
Office of the Chief Commissioner of Customs,

60, Krishna Block Rajaji Salai, Opp. Dist. Collectorate,
Chennai, Tamil Nadu 600 001. *... Respondents*

ORDER (ORAL)
Per : Ravinder Kaur, Member (Judicial)

Shri R.G.Walia, learned counsel for the applicant.

2. The learned counsel for the applicants under instruction from the applicants seeks permission to withdraw the present OA as the applicants have already approached the Hon'ble High Court of Delhi.
3. In view of the aforesaid, the OA is dismissed as withdrawn in the above terms. No order as to costs.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

*kmg**

*51
19/12/19*